

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Jammu.

Notification
Jammu, the 29th of March, 2017.

SRO/49.- In exercise of the powers conferred by sub-section (1) of Section 492 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Rohit Matoo, Advocate, J&K High Court, Jammu as Special Public Prosecutor to conduct the case titled State Vs Bishan Dass and another under FIR No.23/2014 involving offences punishable under Section(s) 307/341/427/34-RPC P/s Majalta which is pending disposal before the Court of Principal Sessions Judge, Udhampur.

By order of the Government of Jammu and Kashmir.


Sd/
(Abdul Majid Bhat)
Secretary to Government,
Department of LJ&PA.

No.LD(Acq)2016/345-Udm

Dated 29.03.2017

Copy to the:-

1. Principal Secretary to Government, Home Department, Jammu.
2. Registrar General, J&K High Court, Jammu.
3. Director General of Police, J&K Jammu.
4. Director Prosecution, J&K, PHQ, Jammu.
5. Principal Sessions Judge, Udhampur.
6. Director Litigation, Jammu.
7. Public Prosecutor, Udhampur.
8. Sh Rohit Matoo, Advocate, J&K High Court for information and necessary action, however, he shall not be entitled to claim any fee from the Government as well from the complainant.
9. General Manager, Government Press Jammu for publication in an extraordinary issue of the Government Gazette.
10. SRO Section, Department of L,J and PA(w.7.s.c).


(Muzaffer Ahmad Padroo)
Senior Law officer
Department of LJ&PA